

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 993/97

Date of Decision: 27.4.1998

K.V.Prasadrao

Applicant.

Applicant in person

Advocate for
Applicant.

Versus

Union of India & Ors.

Respondent(s)

Shri V.S.Masurkar


Advocate for
Respondent(s)

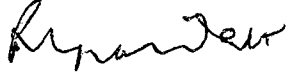
CORAM:

Hon'ble Shri. Justice R.G.Vaidyanatha, Vice Chairman

Hon'ble Shri. P.P.Srivastava, Member (A)

- (1) To be referred to the Reporter or not? *no*
- (2) Whether it needs to be circulated to *no*
other Benches of the Tribunal?


(P.P.SRIVASTAVA)
MEMBER (A)


(R.G.VAIDYANATHA)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.NO. 993/97

Monday this the 27th day of April, 1998

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri P.P.Srivastava, Member (A)

Karpurapu Vara Prasadarao
R/o Flat No. 12,
Mukund Apartments,
Gandharva Nagari,
Nashik Road - 422 101.

... Applicant

V/S.

Union of India through
The Joint Secretary (C&C),
Ministry of Finance,
Department of Economic Affairs,
North Block, New Delhi.

2. The Dy.General Manager,
India Security Press,
Nashik Road.

3. The Central Vigilance Commission,
Bikaner House, Akbar Road,
New Delhi.

By Advocate Shri V.S.Masurkar
C.G.S.C.

... Respondents

ORDER

(Per: Shri Justice R.G.Vaidyanatha, VC)

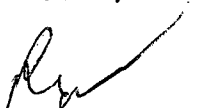
Heard the applicant who is in person
and also Mr.V.S.Masurkar, learned counsel for the
respondents regarding admission.

In this OA. the applicant's main grievance
is that respondents have not taken any action on his
representation dated 15.12.1993. But at the time of
arguments, the applicant says that the representation
is dated 13.12.1993 and he has made available a copy
of the representation dated 13.12.1993 to this Tribunal.
His grievance is that respondents have not taken any
action on his representation dated 13.12.1993 and
therefore he wants some prayers in the OA. in respect
of this representation.

Ry 21-

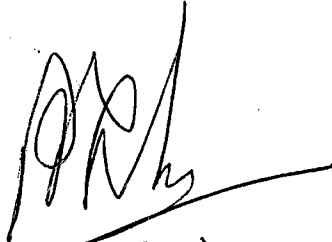
After hearing both sides and ~~Govt.~~ of India, we find that the grievance made in this representation is not a service dispute between Government servant and Government of India within the meaning of Administrative Tribunals Act but the grievance is against some individuals, S.Mitra, M.A.Rahim and S.B.Rai. This Court is not concerned with applicant's allegation against these officials. If those officers have committed any misconduct or any other negligence, it is open to the applicant to approach competent authority or police or any other competent authority who can take appropriate action. The present application in the nature of representation is in a nature of public ^{interest} litigation which cannot be decided by this Tribunal. The applicant does not want any of his service grievance in this OA. but he wants some action to be taken against three officials mentioned in the representation. In our view, the present OA. is not maintainable. The applicant's grievance about disciplinary action is concerned, he states that he has already filed three OAs. and he can agitate regarding those enquiries when those cases are taken up for hearing. But his grievance in the present OA. and the representation dated 13.12.1993 do not come within the meaning of service dispute within the meaning of Administrative Tribunals Act.

In the result, the OA. is dismissed. This order will not prejudice the rights of the applicant to take any action against the officials mentioned in the representation dated 13.12.1993, acc. to law.

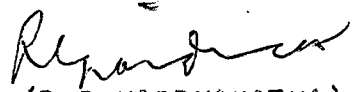


Since the applicant is in the habit of filing such type of applications, a nominal cost of Rs.100/- is ordered to be paid to the respondents.

A copy of the order be furnished to the applicant forthwith.



(P.P. SRIVASTAVA)
MEMBER (A)



(R.G. VAIDYANATHA)
VICE CHAIRMAN

mrj.

Order/Judgement despatched
to Applicant/Respondent (s)
on 29/4/98

175/98